

THE HIGH COURT OF MEGHALAYA: AT SHILLONG

O R D E R

Dated 10th February,2026

No. HCM II/34/Pt.III/2014/Estt/71: With the approval of the Hon'ble the Chief Justice and pursuant to order dated 05.02.2026 passed by the Hon'ble Supreme Court of India in the matter of Criminal Appeal No.701 of 2026 titled Reginamary Chellamani Vs. State Rep by Superintendent of Customs", the High Court of Meghalaya is pleased to hereby direct that all Trial Courts in the State dealing with criminal proceedings, faced with situations as in the abovementioned case shall inform the accused of their right to legal representation and their entitlement to be represented by legal aid counsel in the event they cannot afford a counsel. The trial Courts shall record the offer made to the accused in this regard, the response of the accused to such offer and also the action taken thereupon in their orders, before commencing examination of the witnesses.

By order;



REGISTRAR GENERAL

Memo. No. HCM II/34/Pt.III/2014/Estt/71-A

Dated 10th February,2026

Copy to:-

1. The Registrar and PPS to Hon'ble the Chief Justice for favour of kind information of Her Ladyship.
2. The PS to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
3. The PS to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for kind information of His Lordship.
4. The PS to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for kind information of His Lordship.
5. All the District & Sessions Judges, Meghalaya, for favour of kind information and necessary action.
6. The Registrar (Judicial Service),High Court of Meghalaya for favour of kind information.
7. The System Analyst, High Court of Meghalaya, with a request to upload the same in the official website.
8. Office copy.



REGISTRAR GENERAL



REPORTABLE

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. OF 2026
(arising out of SLP(Crl.) No. 18886/2025)

REGINAMARY CHELLAMANI

APPELLANT(S)

VERSUS

STATE REP BY
SUPERINTENDENT OF CUSTOMS

RESPONDENT(S)

O R D E R

Leave granted.

The appellant, Reginamary Chellamani, is aggrieved by the denial of regular bail by the High Court of Judicature at Madras, *vide* order dated 24.07.2025 passed in Crl.O.P. No. 7857/2025, in relation to Case R.R. No. 41/2021 (C.C. No. 225/2022 on the file of the learned Principal Special Judge under EC and NDPS Act Cases,

Chennai), for the offences punishable under Section 8(c) read with Sections 20(b)(ii)(C), 22(c), 23, 28 and 29 of the Narcotic Drugs and Psychotropic Substances Act, 1985¹ read with Section 135 of the Customs Act, 1962.

The amount of contraband substance allegedly seized from the person of the appellant, Reginamary Chellamani, is stated to be above the commercial quantity prescribed in that regard under the aforesated enactment. We, however, find that the appellant, Reginamary Chellamani, has been in custody for 4 years 1 month and 28 days as on date.

Given the length of incarceration that the appellant has already suffered and as an identically situated accused person, who was travelling along with the appellant, Reginamary Chellamani, on the same flight, has been granted bail by this Court, we are inclined to grant the same

1 “NDPS Act”, for short

relief to the appellant at this stage.

The appeal is accordingly allowed, setting aside the impugned order dated 24.07.2025.

The appellant, Reginamary Chellamani, is directed to be released on bail in connection with the aforestated NDPS case, on stringent terms and conditions to be fixed by the trial Court. In addition, the appellant, Reginamary Chellamani, shall surrender her passport before the trial Court.

The appellant, Reginamary Chellamani, shall cooperate during the course of the trial and shall not take unnecessary adjournments.

The trial Court shall endeavour to conclude the trial at the earliest.

We clarify that we have not made any observations/comments on the merits of the case and any observation made in this order is meant only for the limited

purpose of grant of bail.

We may also note at this stage that the appellant did not cross examine the witnesses at the initial stage and it was only after she engaged her own counsel and her application for re-examining those witnesses was allowed that she was permitted to do so.

It is incumbent upon the trial Courts dealing with criminal proceedings, faced with such situations, to inform the accused of their right to legal representation and their entitlement to be represented by legal aid counsel in the event they cannot afford a counsel. The trial Courts shall record the offer made to the accused in this regard, the response of the accused to such offer and also the action taken thereupon in their orders, before commencing examination of the witnesses.

This procedure requires to be adopted and put in practice scrupulously.

This order shall be communicated to the Chief Justices of all the High Courts to enable suitable instructions being issued in this regard to all the concerned trial Courts within the State.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KUMAR)

.....J.
(K. VINOD CHANDRAN)

**NEW DELHI;
FEBRUARY 05, 2026.**